

(c) whether any other section returned back to India from Bangladesh; if so, the particulars thereof; and

(d) the steps taken by Government to settle all the outstanding problems of their rehabilitation?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHU-NATHA REDDY):** (a) and (b). The total number of Bangladesh refugees who came over to India after 25th March, 1971 was 98.99 lakhs. 67.97 lakhs sought admission into camps and the remaining were residing outside with their friends and relatives. All the camp refugees, except 540 persons, have since been repatriated to Bangladesh. These 540 persons will also be sent back to their country as soon as possible.

As regards the non-camp refugees i.e. those who were staying with their friends and relatives, most of them are reported to have returned to Bangladesh on their own. Isolated cases, as and when detected, are dealt with by the State Governments concerned in accordance with the provisions of Foreigners' Act, 1946.

(c) and (d). 7547 families, comprising about 38,000 persons have returned to India up to 17th March, 1973. On screening it has been found that most of these families had come to India before the commencement of the internal strife in the erstwhile East Pakistan, but had deserted from Camps/rehabilitation sites in India in the wake of liberation of Bangladesh. After verification such families are being moved to Mana and being given shelter and cash doles for their maintenance. Blankets, utensils and clothings are also being issued in deserving cases. Rehabilitation assistance will be given to them in due course.

**Scheme to reorient Retiring Commissioned Officers to needs of Civilian Life**

6902. **SHRI SHRIKISHAN MODI:**  
**SHRI P. M. MEHTA:**

Will the Minister of DEFENCE be pleased to state:

(a) whether Directorate General of Resettlement of his Ministry has launched a

scheme to reorient retiring Commissioned Officers to the needs of civilian life; and

(b) if so, the salient features of the scheme?

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAJK):** (a) Yes, Sir.

(b) The scheme consists of running various courses on business management, industrial management, marketing management labour and company law, etc. These courses are expected to enhance employability prospects of retiring Commissioned officers in public and private sectors after their release from the Armed Forces. Some of these would also increase their prospects of self-employment after retirement. All these courses are of short duration and training is restricted to volunteers. Officers attend the courses after office hours or during their leave period.

A sum of Rs. 40,000 is earmarked annually from the Defence Services Estimates for running these courses. During the last two years, 21 such courses were conducted and 579 officers availed themselves of the facility.

**Indian Territory vacated by Pakistan and Pakistan Territory vacated by India**

6903. **SHRI SAMAR GUHA:** Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Starred Question No. 46 on the 22nd February, 1973 regarding the Indian Territory vacated by Pakistan and Pakistan Territory vacated by India and state:

(a) whether any part of the territory vacated by India was under occupation of India as a part of the Indian Union before the beginning of the 1971 Indo-Pak war and whether any part of the territory vacated by Pakistan during the same period was under occupation of Pakistan;

(b) if so, the name, location and areas of the territories either ceded to Pakistan or acceded to India;

(c) whether such 'giving' or 'taking' of territories to or from Pakistan are per-